

Seventeenth Loksabha

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Title: Demand to implement the recommendations of the High Empowered Monitoring Committee in respect of Employee Pension Scheme 95 and set not to reject the higher pensions already ordered by EPF Organization and approved by Supreme Court.

SHRI N. K. PREMACHANDRAN (KOLLAM): My 'Zero Hour' submission is in respect of Employees' Pension Scheme or EPS 95. Lakhs and lakhs of pensioners in the country are getting Rs. 1000 as the minimum pension even after decades. Hon. Speaker may remember that during the Sixteenth Lok Sabha, I had moved a Private Members' Resolution in the House, and it was discussed in threadbare regarding all the issues concerning the Employees' Pension Scheme or EPS 95.

17.17 hrs

(Shri Rajendra Agrawal *in the Chair*)

Also, a High Empowered Monitoring Committee has been constituted by the Government, and the Committee has submitted a report also. In the report, there is a proposal to revise the minimum Employees Provident Fund Pension from Rs. 1000 to Rs. 2000. There are so many other recommendations also. But it is quite unfortunate to note that none of the recommendations of the High Empowered Monitoring Committee has been implemented by the Government even after an assurance has been given in this House. It is quite unfortunate as far as the PF pensioners are concerned. So, my main demands are this. Number one, increase the minimum pension to Rs. 6,000. The second demand is, revise the higher pension on the basis of the actual salary. The Supreme Court has held it. It is quite unfortunate to note that the

Government of India as well as the EPF Organization has approached the Supreme Court and had moved a SLP as well as a review petition. The Chief Justice of India has directed to constitute a larger Bench so as to consider all these issues which are settled. All these issues are settled. The settled issues are going to be unsettled by the act of the Government of India and the EPF Organization. It is against the workforce of the country.

So, my first demand is to implement the recommendation of the High Empowered Monitoring Committee in respect of Employees Pension Scheme 95. My second demand is that the Government of India and the EPF Organization should refrain from rejecting the higher pension, already ordered by the EPF Organization and approved by the Supreme Court since long. I request the Government of India to refrain from all the litigation proceedings and resolve the issues of EPF pensioners.

माननीय सभापति: श्री मनोज कोटक जी – उपस्थित नहीं ।